

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.3603/2016

New Delhi this the 12th day of January, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Dr. Sanjeev Kumar Tudu
r/o D-2/94,
West Kidwai Nagar,
New Delhi 110023.
2. Dr. P.K. Rathore,
r/o C-108 IRCON,
Sector 18-A Plot 14
Dwarka, New Delhi-110078. -Applicants

(Applicant present in person)

Versus

1. Government of NCT Delhi,
Through its Principal Secretary,
Department of Health and
Family Welfare, 9th Level,
Delhi Secretariat, I.P. Estate,
New Delhi-110002.
2. Union of India,
Through its Secretary
Ministry of Health and Family Welfare
Nirman Bhawan,
New Delhi-110011.
3. Under Secretary
Ministry of Health and Family Welfare,
Government of India,
Nirman Bhawan,
New Delhi-110011.
4. The Dean Maulana Azad Medical College,
B.S. Zafar Marg, New Delhi-110002. -Respondents

(By Advocate: Shri N.K. Singh for Mrs. Avnish Ahlawat and
Shri Rajeev Kumar & Shri N.D.Kaushik)

(O.A. No.3603/2016)

(2)

O R D E R (Oral)

By Mr. Justice Permod Kohli:-

Shri Rajeev Kumar, learned counsel for respondents produced a copy of order dated 11.01.2017 issued by the Ministry of Health & Family Welfare whereby the impugned order dated 05.10.2016 has been withdrawn.

2. In this view of the matter, this OA is rendered infructuous. Disposed of as such.

(Nita Chowdhury)
Member (A)

(Permod Kohli)
Chairman

/kdr/